

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-221
CP No - 136/241/242/ND/2020

IN THE MATTER OF:

Manish Goel

Vs.

Nikhil Kumar Goel

....Applicant

.....Respondent

SECTION

U/s 241-242

Order delivered on 18.12.2020

CORAM:

**SHRI PATIBANDLA SATYANARAYANA PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

: Mr. Paras Mithal for Applicant

For the Respondent

: Mr. Dhruv Gupta, Ankit Sharma Advocates for Respondent No. 2, Adv.
Sanya Lamba for Respondent No. 3

ORDER

Heard the submissions made by the counsel for the petitioner. Counsel for R-2 and R-3 are present and submitted that they have filed their reply and counsel for petitioner has prayed for time to file rejoinder. No one has present on behalf of R-1 as well as R-4. Let fresh notices be issued upon R-1 as well as R-4. 10 days' time is given to the petitioner to file the rejoinder. Let the matter be posted on 04.02.2021.

Sd/-

**(K.K. VOHRA)
MEMBER (T)**

Sd/-

**(PATIBANDLA SATYANARAYANA PRASAD)
MEMBER (J)**